

Dr. K. L. Shrimali: I suggest the hon. Member may take care of those students.

Shri B. K. Gaikwad: May I know, if the parent of a student of outstanding ability earns more than Rs. 1,000 a month, is it necessary to give this scholarship to such a student? Secondly, I want to know what does he mean by outstanding ability.

Dr. K. L. Shrimali: The scheme has not yet been finalised. All these questions will arise only after I place the scheme before the House.

इंडिया आफिस लायब्रेरी

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श्रीमती इला पालचौधरी :
 श्री नवल प्रभाकर :
 श्री प्र० गं० देव :
 श्री हेम बरुआ :
 श्री इन्द्रजीत गुप्त :
 श्री जीवनचन्द्रन :
 श्री आचर :
 श्री आसिटर :
 श्री प्र० चं० बरुआ :
 पंडित हा० ना० तिवारी :
 श्री रघुनाथ सिंह :
 श्री सुगंधि :
 *१६४. डा० राम सुभग सिंह :
 श्री न० म० देव :
 श्री राम कृष्ण गुप्त :
 श्री पंगरकर :
 श्री मे० क० कुमारन :
 श्री न० रा० मुनिस्वामी :
 श्री सुजावक्त राय :
 श्री कालिका सिंह :
 श्री मुहम्मद इलियास :
 श्री अजित सिंह खरहुदी
 श्री भगवाडी :
 श्री बोडयार :
 सरदार इकबाल सिंह :
 महाराजकुमार विजय आनन्द :
 श्री रामजी वर्मा :

क्या वैज्ञानिक अनुसन्धान और सांस्कृतिक-कार्य मन्त्री १७ फरवरी १९६१ के तारांकित प्रश्न संख्या १३८ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि अब इण्डिया आफिस लाइब्रेरी का प्रश्न किस स्थिति में है ?

The Minister of Scientific Research and Cultural Affairs (Shri Humayan Kabir): Negotiations are still going on but in view of the agreement between the three Governments, their nature cannot yet be divulged.

Shrimati Ila Palchoudhuri: Is it a fact that the British Government have suggested that the question of the disposal of the Library should be referred to arbitration to the Judicial Committee of the Privy Council? Have our Government any intention to accept this?

Shri Humayan Kabir: As I have said, the nature of the negotiations cannot be divulged at this stage. Therefore, the hon. Member's question cannot be answered.

Shri Hem Barua: On a point of order, Sir, the nature of the negotiations appeared in the papers with banner headlines that the three Governments have agreed to refer the legal aspects of the dispute to three jurists of the Commonwealth and that India has agreed to that. At the same time, there is another thing that appeared that in micro-filming of books and other substances, a huge expenditure would be involved. There are so many details. Papers carried them in double columns. The hon. Minister says....

Some Hon. Members: What is the question?

Shri Hem Barua: It is a point of order; not a question. My contention is this. When the Minister says that the nature of the negotiations cannot be divulged, I say that the nature of

the negotiations is in print. It has been divulged in the press.

Mr. Speaker: Order, order.

Shri Humayun Kabir: I was only going to submit that the hon. gentlemen of the press are very intelligent and very resourceful and they make all kinds of suggestions and speculation.

Mr. Speaker: Order, order. A point of order has been raised. This is not the first time; similar points of orders have been raised from time to time. On one occasion the hon. Prime Minister said like this. In many matters with respect to which our Minister of Defence has been claiming that in the national interest it is not desirable to have it disclosed here, the terms of the contract, etc. appeared in the English papers and so on. What he then said was, somehow even when God himself cannot see, the journalists will and they come forward with all sorts of imagination, sometimes with a view to draw out the persons in authority or persons responsible to make statements or counter-statements. When once the persons have agreed that the whole thing should be kept secret, any amount of surmise on the part of the journalists or newspapers ought not to be taken advantage of for the purpose of eliciting an authoritative statement on the floor of the House. Therefore, hon. Members must be content with the speculations and wait until an authoritative statement is made on the floor of the House. There is no point of order. I am not going to allow any credence to be given to all this speculation and draw out on the strength of that the Minister who thinks that the negotiations will be destroyed while they are in that stage. There would be no use in pursuing when such statements are made. There is no point of order.

Shri Hem Barua: May I submit humbly, I do not believe the report? Somehow, the report has come out in the papers. My contention is....

Mr. Speaker: I have given my ruling on the point of order. Next Question.

Shri Indrajit Gupta: How long is it likely to take?

Mr. Speaker: Any supplementary?

Shri Tangamani: I would like to know whether, when the hon. Minister was in the U.K., he had discussed with the Commonwealth Secretary this matter and whether any time limit has been fixed as to by what time the entire matter will be settled?

Mr. Speaker: How long will the negotiations take?

Shri Humayun Kabir: We will pursue the matter till we come to an agreement. Nobody can fix a time limit.

Shri Kalika Singh: May I know if complete agreement has been arrived at about the division of the India Office Library between India and Pakistan?

Shri Humayun Kabir: I would only draw my hon. friend's attention to a press note which was issued jointly by us after discussion with the Minister from Pakistan. I have nothing further to add.

Shrimati Renu Chakravarty: I wanted to find out by what time these discussions will be made known.

Mr. Speaker: He said that he is not able to say definitely when the discussion will conclude.

Some Hon. Members: How long?

Mr. Speaker: What can be done? There are other parties to this discussion.

Shri Hem Barua: In view of the fact that the contention of the British Government is that according to the 1935 Act, the Library belongs to Britain, may I know what argument our Government have advanced to support our case?

Mr. Speaker: Next question.